

Format of Disclosure of Assets
(in terms of the Resolution adopted in the Full Court Meeting
of Supreme Court of India held on May 7, 1997)

Name of the Judge : **Hon'ble Mr. Justice Hemant Laxman Gokhale**

Name of the Spouse: **Prof. Meena Hemant Gokhale**

S.No	Items	Description	Particulars/Value		Remarks
			(A) Self	(B) Spouse	
I	Landed Property	a) Flat	None	Flat No. 24, Walchand Terraces, Tardeo Road, Mumbai-400 034 as a member of Walchand Co-operative Housing Society Limited, having an area of about 1200 sq.ft. (carpet)	<p>1) Her father was a member of this Society and thereby owned this flat from 1964. This flat continued to be his permanent residence till he passed away in July, 2002.</p> <p>2) Inherited from her father by virtue of the nomination made by him in her favour and his Will.</p> <p>3) Present market value of the flat would be above Rs. 1.20 crores.</p> <p>4) This is our only residence where our Son, Daughter-in-law and grand daughter reside, and which is also our permanent residence.</p>
		b) Building	None	None	
		c) Other landed property	None	None	

II	Securities and Investments	a) Shares & Mutual Funds	1. Bombay Dyeing – 100 shares 2. Grasim – 65 shares 3. Reliance Industries Ltd. - 192 shares 4. Cummins India Ltd. – 700 shares 5. Kirolskar Engines Ltd.,- 150 shares 6. Brihan Maharashtra Sugar Syndicate Ltd. – 700 shares 7. TISCO – 420 shares 8. TISCO – 310 shares 9. TELCO – 272 shares 10. ACC – 10 shares 11. JK Synthetics – 66 shares 12. Sriram Industries & Enterprises Ltd. – 36 shares 13. DCM Ltd. – 15 shares 14. DCM Sriram Consolidation Ltd. – 25 shares 15. DCM Sriram (India) Ltd. – 15 shares	None	All these shares were purchased by my father during his lifetime and inherited from him by virtue of his Will when father passed away in November, 1999. He has given the shares by his Will jointly in favour of myself and my wife.
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		b) Fixed Deposits Bonds Debentures	None	<p>1. Rs. 15 lakhs in Senior Citizens Savings Scheme (SCSS Bonds) invested in the year 2008 in two installments of Rs. 6,26,000/- & 8,74,000/- respectively.</p> <p>2. Rs. 9 lakhs in Postal Monthly Income Scheme invested in the year 2008 in Tulsiwadi Post Office, Tardeo, Mumbai</p> <p>3. F.D. of Rs. 5 lakhs in Apna Sahakari Bank Ltd. Borivali Branch, Mumbai invested in the year 2009.</p>	<p>All the investments are made out of her P.F. Gratuity and pension commutation received after 34 years of service as Professor in Ramnarain Ruia College Mumbai wherefrom she took voluntary retirement at the end of April, 2007.</p> <p>The tenure of Scheme is five years. The quarterly interest is being credited to SB A/C at Bank of India, Tardeo Branch, Mumbai. Persons of 55 years and above are eligible under this scheme, provided they obtained VRS. The bonds are issued by State Bank of India.</p> <p>The tenure of the Scheme is six year. The monthly interest is credited to Post office SB A/C at Tulsiwadi P.O. Tardeo, Mumbai.</p> <p>The tenure of the deposit is two years. The quarterly interest is being credited to her account in Apna Bank.</p>
		c) PPF	None	None	
		d) Savings Bank A/C	<p>1. Central Bank of India, Mumbai Branch Rs. 23,53,120.29/-</p> <p>2. Central Bank of India, Allahabad Branch Rs. 40,605/-</p>	<p>1. Bank of India, Tardeo Branch, Mumbai Rs. 2,83,329.81/-</p> <p>2. Bank of India, Tardeo Branch, Mumbai Pension Account Rs. 1,49,372/-</p>	

			3. Central Bank of India, Chennai Branch Rs. 18,99,564/-		
			4. UCO Bank, Supreme Court of India Branch, Delhi Rs. 1000/- (A/C opened only on 6.5.2010)		
III	Other assets/ Movables	a) Jewellery (By approx. weight)	None	Gold: 335 Grams (Value – about Rs. 5.60 lakhs)	All inherited from mother & mother in law.
		aa) Utensils (By approx. weight)	None	Silver: 2828.00 grams (Value - About Rs. 80,000/-)	
		b) Vehicles	None	None	
IV	Liabilities	a) Loans b) Mortgages c) Overdrafts d) Unpaid bills e) Any other Liabilities	None	None	